

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 482 of 2011

(Arising out of Order-in-Appeal No. 245/2010 dated
29/11/2010 passed by CCE(Appeals), Mangalore)

**SANKALP CONSTRUCTIONS PVT
LTD**

NO.D/6A, TEMPLE ROAD, V.V. MOHALLA,
MYSORE 570002

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax MYSORE**

NULL S1-S2...VINAYA MARGA,
SIDDHARTHA NAGAR,
MYSORE - 570011
KARNATAKA

Respondent(s)

Appearance:

Shri Bhanumurthy, Advocate

#466, 9TH CROSS,
1ST BLOCK, JAYANAGAR, NEAR MADHAVAN
PARK,
BANGALORE - 560011
KARNATAKA

For the Appellant

**Shri P. Gopakumar, Jt.
Commissioner(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20626 / 2020

Date of Hearing: 16/09/2020

Date of Decision: 16/09/2020

Per : BENCH

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also

been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **16/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...